

**A- 320 Airbus**

1880. SHRI SYED SHAHABUDDIN:  
Will the Minister of CIVIL AVIATIONAL TOURISM be pleased to refer to the reply given to Starred Question No. 265 on March 16, 1992 and state:

(a) whether the inquiry report on the accident on February 14, 1990 has been transmitted to the manufacturers for their comment, and if so, the date of reference and the date of reply thereto;

(b) whether any report has been sought from the French Civil Aviation authorities regarding the accident in France on January 20, 1992;

(c) the schedule of supply of 12 additional aircrafts under the agreement of June, 1989;

(d) whether the agreement includes an option regarding the cancellation of the agree-

ment by the purchaser in specified circumstances; and

(e) if so, whether such circumstances include discovery of any manufacturing or design defect which would affect airworthiness?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIMADHAVRAO SCINDIA): (a) Yes, Sir. The report was furnished to the manufacturers on 29.1.91 and reply received vide their letter dated 25.3.91

(b) Yes, Sir.

(c) A statement indicating the schedule of supply under the Agreement of June 5, 1989 is enclosed.

(d) Yes, Sir.

(e) No, Sir. However, the manufacturer is required to deliver the aircraft with certificate of airworthiness.

**STATEMENT**

1st Aircraft	December, 1990
2nd Aircraft	December, 1990
3rd Aircraft	January, 1991
4th Aircraft	January, 1991
5th Aircraft	February, 1991
6th Aircraft	March, 1991
7th Aircraft	November, 1991
8th Aircraft	November, 1991
9th Aircraft	December, 1991
10th Aircraft	December, 1991

11th Aircraft

December, 1991

12th Aircraft

January, 1991

**New Electronic Exchanges in Kerala**

1881. SHRI THAYIL JOHAN  
ANJALOSE:  
SHRI RAMESH CHENNI-  
THALA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to open new electronic exchanges in Kerala during 1992-93; and

(b) if so, the district-wise details with locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) New Electronic exchanges proposed to be opened during 1992-93 are as follows;

1. *Kasargod District*: Delampadi
2. *Cannanore District*: Rajagiri
3. *Trichur District*: Vettilapara
4. *Idukki District*: Kanjikuzhy, Krimban, Pullyanmala, Vazhavara, Palookave
5. *Quilon District*: Nilamol
6. *Ernakulam District*: Mekkadampu.

**Criteria for Selection of Films**

1882: SHRI RAM NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the criteria for selecting the exhibability of Indian films by the Central Board of Film Certification (CBFC);

(b) the criteria for selecting the exhibability of foreign films; and

(c) the difference if any in both the criteria and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) to (c). All films (Indian as well as foreign) intended for public exhibition in India are required to be examined by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act, 1952 (37 of 1952) and the Guidelines issued thereunder. A copy of the Guidelines issued on 6.12.91 is attached as Statement. The Guidelines *inter-alia* provide that that the Board shall also ensure that the film is examined in the light of the period depicted in the film and the contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience.

**STATEMENT**

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**Government of India Ministry of Information and Broadcasting**

New Delhi, the 6th December, 1991

**NOTIFICATION**

S.O. 836 (E) In exercise of the power